

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1177/96

Date of Order: 8.10.96

BETWEEN :

S.Lakshman

.. Applicant.

AND

1. The General Manager,  
Hyderabad Telecom District,  
Hyderabad.

2. The Director General (Telecom),  
(representing Union of India),  
Sanchar Bhavan, New Delhi.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.S.Rama Krishna Rao

Counsel for the Respondents

.. Mr.V.Vinod Kumar

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

— — —  
J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

2. The applicant submits that he was engaged as a casual labour under A.E. (Phones) Gowliguda, Hyderabad w.e.f. 1.3.87. He further states that he was illegally retrenched w.e.f.

1.2.88. He filed O.A.361/88 on the file of this Bench. It is stated that in pursuance of the direction given in that OA he was reinstated w.e.f. 1.12.92. It is further stated that he is continuing as a casual labour ~~today~~. He was informed by the impugned order dated 7.6.96 (A-1) that he cannot be brought on temporary status casual labour as ~~he~~ was ~~there~~ ~~he~~ was

~~RECORDED~~ ~~SEARCHED~~ ~~INDEXED~~

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uncondonable break in service from 1.2.88 to 22.11.92.

3. The applicant submits that the break in service was because of the pendency of the OA.361/88 which was disposed of on 27.3.91. The applicant also compares his case with that of Sri Md. Usman who the applicant states is similarly situated to the applicant herein, *whose break in service was condonable as he was brought on temporary status.*

4. After some deliberation the learned counsel for the applicant submitted that he will be <sup>reservedly</sup> satisfied if the respondents consider his case in accordance with the rules for granting him temporary status taking his service from 30.11.92. The learned standing counsel also submitted that if a representation in this connection is submitted the same will be considered in accordance with the law.

*above*

5. In view of the <sup>submissions</sup> the OA is disposed of as under:-

The applicant if so advised, may submit a representation for granting him temporary status taking his service from 30.11.92. If such a representation is received the same should be disposed of in accordance with the rule by R-1 expeditiously preferably within 3 months from the date of receipt of such a representation.

6. The OA is ordered accordingly. No costs.

*M*

( R.RANGARAJAN )  
Member (Admn.)

Dated: 8th October, 1996

(Dictated in Open Court)

*Ans:*  
*Dy. Regn (W&S)*

sd

Copy to:-

1. The General Manager, Hyderabad Telecom District, Hyd.
2. The Director General (Telecom), representing Union of India, Sanchar Bhavan, New Delhi.
3. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
4. One copy to Sri. V.Vinod Kumar, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

Q  
26/10/96

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 8/10/96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

O.A.NO.

1177/96.

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

23 OCT 1996

हैदराबाद म्यायरीठ  
HYDERABAD MYSORE

11/10/96  
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